

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.327
837/55(3)/ND/2019

IN THE MATTER OF:

M/s. Global Vectra Helicorp Ltd.

.... APPLICANT/PETITIONER

55(3)

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Ashutosh Gupta, and Adv. Gaurav Rana

For the Liquidator :

For the Respondent :

ORDER

On 03.07.2023 fresh notice was issued to RoC, RD and Bombay Stock Exchange. The RD has filed its objections. No one has appeared neither any objections has been filed on behalf of the Bombay Stock Exchange. We grant one week time as a last and final opportunity to enable Bombay Stock Exchange to file its objections/report.

List **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)